

BLACK BOX				
BLACK BOX LIMITED				
Regd. Office: 501, 5 th Floor, Building No.9, Airoli Knowledge Park, MIDC Industrial Area, Airoli, Navi Mumbai, Thane - 400708 Email: info.india@blackbox.com • Website: www.blackbox.com CIN: L32200MH1986PLC040652 • Tel.: +91 22 6661 7272				
DECLARATION OF RESULTS OF E-VOTING AND VOTING CONDUCTED AT 40 th ANNUAL GENERAL MEETING HELD ON SEPTEMBER 16, 2026				
As per the applicable provisions of the Companies Act, 2013 ("the Act") and SEBI (Listing Obligations & Disclosure Requirements) Regulation, 2015 ("SEBI Listing Regulation"), as amended, the Company had provided the facility of e-voting to the Shareholders to enable them to cast their vote electronically on the resolutions proposed in the Notice of the 40 th Annual General Meeting (AGM). The e-voting was opened from 9:00 A.M. September 13, 2026 to 5:00 P.M. September 15, 2026.				
The Board of Directors had appointed Dr. S. K. Jain, Practising Company Secretary as the Scrutinizer for remote e-voting and e-voting at the AGM. The Scrutinizer has carried out the scrutiny of all the electronic votes received till 5:00 P.M. on September 15, 2026 and e-voting conducted during the AGM and submitted his Report on September 16, 2026.				
The Consolidated Results as per the Scrutinizers' Report dated September 16, 2026 are as follows:				
Sr. No.	Particulars	Type of Resolution	% of Votes in Favour	% Votes Against
1.	To receive, consider and adopt the Audited Financial Statements (including the Consolidated Financial Statements) of the Company for the financial year ended March 31, 2026 along with the Reports of Board Directors and Auditors thereon	Ordinary Resolution	99.92	0.08
2.	To appoint a director in place of Mr. Anshuman Rupa (DIN:00008501), Executive Director of the Company who retires by rotation and being eligible, offers himself for re-appointment	Ordinary Resolution	94.37	5.63
3.	To declare final dividend on equity share of face value of Rs.2/- each of the Company, for the financial year 2025-26	Ordinary Resolution	100.00	0.00
4.	Reclassification of existing Authorised Share Capital and consequent alteration to the Capital Clause of the Memorandum of Association	Ordinary Resolution	99.86	0.14
5.	Alteration of Articles of Association of the Company consequent to alteration of capital of the Company	Special Resolution	99.86	0.14
Based on the consolidated report of the Scrutinizer(s), all resolutions as set out in the Notice of 40 th AGM, have been duly approved by the Shareholders with requisite majority.				
For Black Box Limited Sd/- Dilip Thakkar Chairman				
Date: September 16, 2026 Place: Mumbai				

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VELEX LOGISTICS PRIVATE LIMITED OPERATING IN TRANSPORT & LOGISTICS INDUSTRY AT MUMBAI (Under regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	VELEX LOGISTICS PRIVATE LIMITED CIN: U63000MH2013PTC246482
2. Address of the registered office	Registered Office: 13th Floor, WeWork, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
3. URL of website	N. A.
4. Details of place where majority of fixed assets are located	13th Floor, WeWork 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli West, Mumbai-400083, Maharashtra
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in the last financial year	The company was in the business of Transport and Logistics
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at corp.valex@yahoo.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code can be obtained by sending an Email at: corp.valex@yahoo.com
10. Last date for receipt of expression of interest	02.10.2026
11. Date of issue of provisional list of prospective resolution applicants	12.10.2026
12. Last date for submission of objections to provisional list	17.10.2026
13. Date of issue of final list of prospective resolution applicants	27.10.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	On or before 01.11.2026
15. Last date for submission of resolution plans	Within 30 days of issuance of RFRP
16. Process email id to submit Expression of Interest	corp.valex@yahoo.com
17. Details of the corporate debtor's registration status as MSME.	UDYAM-MH-18-0049728
Note: Interested parties may write to the Resolution Professional at corp.valex@yahoo.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.	
Sd/-Dipti Narayan Mundra Resolution Professional of Valex Logistics Private Limited IP Reg. No: IBBI/PA-0014P-P-02845/2023-2024/14366 AFA validity up to: 31-12-2026 Reg. Addr: DBS House, 31, Floor-C-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: ip.dipti@gmail.com corp.valex@yahoo.com	
Date: 17.09.2026 Place: Mumbai, Maharashtra	

Form No. 3 [See Regulation-13 (1)(a)] DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) 1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703	
Case No.: OA/631/2025 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.	
BANK OF INDIA	Exh.No.:09
vs	
MS GRUHLAXMI FOODS	
To. (1) MS GRUHLAXMI FOODS, D/W/S/O-Ashwini KADAM At Plot No. 147, Sector 25, Talavli, Ghansoli, Navi Mumbai-400 705 Thane Maharashtra (2) ASHWINI VAIBHAV KADAM, 101 Matruhchayas Chsl Sector 22 Turbte Navi Mumbai, Thane Maharashtra-400705 (3) SAVITA SANTOSH BODKE, Flat No 2203 Green World Chs Digha Thane Navi Mumbai, Thane Maharashtra-400708	
Legal heirs: 1, Santosh Bodke:- Flat No.2203, green World Chs, Digha, Legal heirs: 2, Sanika Santosh Bodke, Flat No.2203, green World Chs, Digha, Navi Mumbai. Legal heirs: 3- Om Santosh Bodke, Flat No.2203, green World Chs, Digha, Navi Mumbai	
SUMMONS	
WHEREAS, OA/631/2025 was listed before Hon'ble Presiding Officer/ Registrar on 07/11/2025	
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.2086593.07/- (application along with copies of documents etc. annexed).	
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-	
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;	
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;	
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;	
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;	
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.	
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28.10.2026 at 10:30A.M. failing which the application shall be heard and decided in your absence.	
Given under my hand and the seal of this Tribunal on this date: 01/09/2026	
Sd/- Signature of the Officer Authorised to issue summons. (SANJAI JAISWAL) REGISTRAR, DRT-III, MUMBAI	
Note:- Strike Out whiever is not applicable	

CORRIGENDUM	
	Branch Office: ICICI Bank Limited, 74 Techno Park, Level 3-5, 5th Floor, 91 Spring Board, Opp SEEPZ Gate No-2, C-Cross Road, Marol MIDC, Andheri (E), Mumbai- 400093.
Refer To Advertisement of The Auction Notice Published Under Sarfoesi Act 2002 on September 12, 2026, Under The Borrower, Mrs. Priyanka Rohit Topal Having Loan No. LEBKLY00005155197 on Page No. 20 of Free Press Journal of Mumbai Edition.	
Please Note, The Reserve Price & Earnest Money Deposit Mentioned As "3,50,000/- & 3,50,000/-". Inadvertently And Unintentionally, Therefore, Request To Please Read As "36,20,000/- & 36,20,00/-". Rest of The Details Remain Unchanged.	
Date : September 17, 2026 Place : Mumbai	SD/ Authorized Officer ICICI Bank Limited

KVB Karur Vysya Bank Smart way to bank	
Asset Recovery Branch Shop No 12 & 13, Diamond Mansion, Dr Viages Street, Kalbadevi Main Road, Kalbadevi Mumbai, Maharashtra 400002. Phone No. 7710001955 Mail : headarbombai@kvb.bank.in	
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES	
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.	
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd , the physical possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd , Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 08.10.2026, for recovery of Rs 38,18,368.93/- (Rupees Thirty Eight Lakhs Eighteen Thousand Three Hundred Sixty Eight and Paise Ninety Three Only) as on 10.09.2026 with interest and expenses thereon from 11.09.2026 due to the Karur Vysya Bank Ltd, Secured Creditor from Borrower Mr. Santosh Sadashiv Rai , address at Flat No. B1, Ground Floor, B Wing, Shree Sadan CHS Ltd, Diwanman, Sai Nagar, Vasai West, Maharashtra 401202 and also address at 301 Building No. 3, Ram Rahim Park, Sai Nagar, Near ICICI Bank, Bassein Road, Vasai West, Maharashtra 401202.	
DESCRIPTION OF THE IMMOVABLE PROPERTY	
All that piece and parcel at Residential Flat No. 402, 4th Floor, Wing A of Ronak Residency at Survey No. 7, Hissa No. 2B, Village Mampapur, Taluka Karjat, Dist. Raigad, Maharashtra 410201, Area adm 665 sq. ftr Built up i.e 61.80 sq. mtrs.	
Reserve Price : Rs. 13,00,000/- EMD: Rs. 1,30,000/- Bid Amount Incremental : Rs. 10,000/-	
For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/Secured Creditor's website i.e. www.kvb.co.in/Property Under Auction also at the web portal https://www.bankauctions.in of the service provider, M/s 4 Closure – Contact Person Mr. Vitthal Rathod, Mobile No. 8142000725 and Mail id : mumbai@bankauctions.in	
Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002	
The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.	
Place : Mumbai Date : 16.09.2026	Sd/- Authorized Officer The Karur Vysya Bank Ltd.,

AXIS BANK LTD.		Branch Address : Axis Bank Ltd., 3 rd Floor, Gigaplex, NPC-1, MIDC, Airoli Knowledge Park, Mugulsan Road, Airoli, Navi Mumbai - 400708.Ellisbridge, Ahmedabad - 380006. Registered Office: Axis Bank Ltd., "Trishul", 3rd Floor, Opp. Samartheswar Temple, Near Law Garden,		DEMAND NOTICE	
[Under S. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 (SARFAESI ACT) Read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]]					
The accounts of the following borrowers with Axis Bank Ltd. has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors, this public notice is being published for information of all concerned.					
The below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers / Co-borrowers / Mortgagors / Guarantors fails to make payment to Axis Bank Ltd. as aforesaid, then the Axis Bank Ltd. shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers / Co-borrowers / Mortgagors / Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank.					
As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned.					
Sr. No.	Name & Address of The Borrower / Co-Borrower & Type of Loan	Outstanding Amount in Rs.			
1	Borrower: Motigir Bapugir Gosavi , Room No 203 Siddheshwar Krupa Nr Gaondevi Mandir Vasundri Rd Titwala Thane - 421605. Co-Borrower: Madhuri Motigiri Gosavi	Rs. 22,89,892 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*327*5773586	Date of NPA : 10/04/2026	Demand Notice : 16/07/2026		
Details of Mortgaged Property : Flat No. 701, 7th Floor, A Wing, A Type, Abhidarshan Homes, S.No. 162, 163 & 165, H.No. 1/A, 1/B, 2, 1/A, & 1/B, Village Titwala, Taluka Kalyan, District Thane - 421605					
2	Borrower: Mangal Kailas Gaikwad , B-301, Pushp Sangam Chs, Plot No-35/36, Sector-12, Kamothe, Navi Mumbai - 410209. Co-Borrower: Kailash Waman Gaikwad	Rs. 14,88,348 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*861*6441861, LTR*861*972*468	Date of NPA : 11/05/2026	Demand Notice : 27/07/2026		
Details of Mortgaged Property : Flat No.601, 6th Floor, Sai Kamal Chsl, Plot No-26, Sector No-2a Karanjade, Navi Mumbai.					
3	Borrower: Atul Chandrakant Chhatbar , Flat No. 2 Building No. 1 Indraprasth Building Samta Nagar Kandivali E Mumbai 400101. Co-Borrower: Mrs Hitiksha Atul Chhatbak	Rs. 7,39,718.89 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PCR**23*1633*7	Date of NPA : 10/02/2025	Demand Notice : 27/07/2026		
Details of Mortgaged Property : Shop No. A - 119, Commercial - A, India Colony, Survey No. 206/1+7+9, Village Vevji, Umbergaon Taluka Talasari, District Thane - 401606.					
4	Borrower: Amit Gajanan Mhetar , Nardas Nagar, Room No.01, Sari Niwas Chawl, Rawte Compound, N-03, T.P Road, Mumbai 400078. Co-Borrower: Aditi Amit Mhetar	Rs. 31,42,231 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR13421*3356*1	Date of NPA : 08/11/2024	Demand Notice : 27/07/2026		
Details of Mortgaged Property : Flat No-106, D-Wing, Shubh Aangan Chs, Hendre Pada, Badlapur West, Village Kulgaon, Survey No. 52 Hissa No. 3/1, Taluka Ambarnath, Thane - 421503.					
5	Borrower: Dinesh Dhanji Maru , B-104, New Shivkrupa Co-Op Housing Soc Ltd Nr-Jaya Pal Ace Hotel Alkapuri, Nallsopara East, Vasai, Nr Jaya Palace Hotel - 401209, Palghar. Co-Borrower: Jaya Dinesh Maru	Rs. 23,22,542 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - LPR*328*9847249, PHR*328*9524765	Date of NPA : 08/11/2025	Demand Notice : 20/07/2026		
Details of Mortgaged Property : New Shiv Krupa Chsl, Nallasopara East, Palghar, East.					
6	Borrower: Ankush Uttam Jadhav , Flat No.201, 2nd Floor, A-Wing, Star Regency Katrap Road, Near Jivan Lifestyle Yadav Nagar, Shirgaon, Badlapur, Taran Talav, Mumbai - 421503. Co-Borrower: Ramesh Namdev Kotkar	Rs. 7,00,709 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR**63*4522229	Date of NPA : 11/05/2026	Demand Notice : 16/07/2026		
Details of Mortgaged Property : Flat No.201, 2nd Floor, A-Wing, Star Regency Katrap Road, Near Jivan Lifestyle Survey No.-148 Yadav Nagar, Shirgaon Badlapur West Thane - 421503.					
7	Borrower: Ajajul Rahman , Gnm 95/283 Grd Garib Nagar A-3 Kalakika Dharavi 90 Feet Road Sant Rohidas Marg 400017 Mumbai. Co-Borrower: Mrs Hasina Khatoon	Rs. 18,88,065 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*327*8915451	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 202 2nd Floor Naaz Plaza Mampapur Neral Karjat Raigad 410101.					
8	Borrower: Bhimasha Basavaraj Patharavat , Suresh Pawar Room No H 83 Shiv Shakti Nagar Thane Belapur Road Near Samart Mata Mandir Tuhare Store Samarth Mata Mandir 400705 Thane. Co-Borrower: Mr Sunny Sanjay Suryavanshi	Rs. 17,64,224.51 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*652*8617824	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 102 B Wing 1st Floor Krishana Velley Khopoli Raigad.					
9	Borrower: Dayashankar Lalji Gupta , New Bharat Nagar R C Marg Vashinaka Chembur Mumbai Near H P Colony 400074 Mumbai. Co-Borrower: Mrs Sushama Dayashankar Gupta	Rs. 21,42,630 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*574*756*6*9	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 304 C Wing Tulsi Aagman Raj Group Badlapur (E) 421503 Thane.					
10	Borrower: Dharmendra Rajdhari Yadav , M S Pael Co 5 Ganesh Nagar Pipe Line Sakinaka S V Road Powai Mumbai (Sub Urban) Balmiki Mandir Mumbai 400073. Co-Borrower: Mrs. Gunjan Dharmendra Yadav	Rs. 10,07,684 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*647*823879*	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 108 Building No Ambrosia 15 Mahim Village Palghar 401404.					
11	Borrower: Heramb S Kale , B/403 Star Mall N C Kekar Road Shivaji Mandir Dadar (W) Bhawani Shankar Mumbai 400028. Co-Borrower: Mrs. Trupti Chandrashekhar Mulye	Rs. 13,50,904 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR**23*25*2448	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 803 8th Flr A-3 Bldg Viva City Near J P Ngr Olanda Naka Bolinj Agashi Rd Virar (E) 401303.					
12	Borrower: Mohammed Faisal Khan , Flat No 204 Shivdas Naik House No. 904 Sec-36 Seawood Karave Gaon Fish Market Navi Mumbai 400706. Co-Borrower: Sunita Anant Pawar	Rs. 22,88,716 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*861*5**8655	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 204 Shivdas Naik House No 904 Sec 36 Seawood Navi Mumbai 400706.					
13	Borrower: Sandhya Ganesh Bhise , Room No 1 First Floor Revati Kutir Chawl Sant Kabir Marg Dnyanbhawar Nagar S N Dube Road Rawal Pada Nr Balwadi School Dahisar East 400068. Co-Borrower: Mr. Ganesh Shamrao Bhise	Rs. 15,52,804 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*573*8243254	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 401 B Wing 4th Floor Bhagyatara Apartment Virar Vasai Thane.					
14	Borrower: Urmila Uday Shinde , House No 73 Thange Ali Opp. Thkkr Sweet Thange Ali Bhiwandi Thane 421302. Co-Borrower: Uday Mahadev Shinde	Rs. 13,66,968 together with further contractual rate of interest thereon till the date of payment.			
	Loan A/c No. - PHR*574*5592899	Date of NPA : 09/07/2026	Demand Notice : 30/07/2026		
Details of Mortgaged Property : Flat No 308 3rd Floor C Wing Bldg No 3 Poojan Palacia Vengao Road Dahiwali T Waredi Raigad 410201.					
Date : 17/09/2026, Place : Airoli, Navi Mumbai		Authorised Officer, Axis Bank Ltd.			

FORM NO. 3	COURT ROOM NO. 3
IN THE BOMBAY CITY CIVIL COURT AT BOMBAY	
SHORT SUIT No. 1152 of 2026	
(Order V Rule 20 1A of Code of Civil Procedure for Paper Publication)	
Plaint lodged on : 23/3/2026 Registered on : 07/5/2026	
RULE 51,	
SUMMONS to answer Plaintiff	
Under section 27, Q. V. rr. 1, 5, 7 And 8 and Q. VIII, r. 9, of the code of Civil procedure.	
1. Moiz Jaffarbhai Dhorajiwala Age 58, Occ : Retired, Adult Room no. 12, 2nd Floor, Haji Kasam Agboatwala Building, 645, JSS Road, Jambul Wadi, Mumbai-400002	...PLAINTIFFS
VERSUS	
1. Saifee Burhani Upliftment Trust A registered Trust having address at 3rd Floor, Al Ezz Building, Opp. B wing, Of Al Sa'adah Building, Bhendi Bazaar, Kumbharwada, Mumbai, Maharashtra-400003 2. Zakir Hussain Shaikh 3. Ashfaq Hussain Shaikh Both Defendant 2 and 3 Residing at Room no. 211, Wing 2B- SBP2, 2 nd Floor, Transit Camp, New Hind Mill Compound, Ramabhu Bhogale Marg, Kherbunder, Mazgaon, Mumbai-400033	...DEFENDANTS
To,	
Defendant's Name	
1. Saifee Burhani Upliftment Trust A registered Trust having address at 3 rd Floor, Al Ezz Building, Opp. B wing Of Al Sa'adah Building, Bhendi Bazaar, Kumbharwada, Mumbai, Maharashtra-400003 Zakir Hussain Shaikh Ashfaq Hussain Shaikh Both Defendant 2 and 3 Residing at Room no. 211, Wing 2B- SBP2, 2 nd Floor, Transit Camp, New Hind Mill Compound, Ramabhu Bhogale Marg, Kherbunder, Mazgaon, Mumbai-400033	
...DEFENDANTS	
Abovenamed Defendants (As Per order dated on 01/09/2026 in presiding in Court Room No. 3 H.H.J. Shri Shudhirkumar Murlidharrao Bukke)	
WHEREAS the above named plaintiffs have filed aplaint in this Honourable Court against you the abovenamed defendants whereof the following is a concisestatement viz :-	
THE PLAINTIFF THEREFORE PRAYS :-	
(i) That this Hon'ble Court may be pleased to declare that Registered Permanent Alternative Agreement duly registered withthe Sub Registrar of Assurances at Serial no. BBE-12331 of 2025 is null and void executed in respect of the suit premises viz. Residential flat admeasuring about 375 sq.ft-34.84 sq.meters, situated in building known Al Ezz Building, Sector 6, washed inred color on the plan annexed to the said agreement dt. 29/10/2025and letter of allotment dt. 30/10/2025, bearing CS No. 4225 of Bhuleshwar Division, E R Road, Near JJ Hospital, Bhendi Bazar, Mumbai-400003.	
(j) That this Hon'ble Court may be pleased to declare that Hon'ble Court may be pleased to direct the Defendants to produce the original Permanent Alternative Agreement duly registered with the Sub Registrar of Assurances at Serial no. BBE-12331 of 2025 with the Sub-Registrar of Assurances and the same may be declared cancelled.	
(k) That this Hon'ble Court may be pleased to declare that the Permanent Alternative Agreement duly registered with the Sub Registrar of Assurances at Serial no. BBE-12331 of 2025 which is registered with the Sub-Registrar of Assurances Old Custom House, Mumbai and cancelled and by sending the copy of Decree to the Sub-Registrar of Assurance in whose office the Instrument is registered with direction to make entry in their book about the cancellation of the document.	
(l) That this Hon'ble Court may be pleased to pass a Judgment and declaratory Decree against the Defendants no. 2 and 3, declaring that the Defendants no. 2 and 3 are the unlawful occupants/rank trespasser in respect of the suit flat viz. Residential flat admeasuring about 375 sq.ft. 34.84	

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VELEX LOGISTICS PRIVATE LIMITED OPERATING IN TRANSPORT &
LOGISTICS INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	VELEX LOGISTICS PRIVATE LIMITED CIN: U63000MH2013PTC246482
2.	Address of the registered office	Registered Office: 13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
3.	URL of website	N. A.
4.	Details of place where majority of fixed assets are located	13th Floor, WeWork 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli West, Mumbai - 400083, Maharashtra
5.	Installed capacity of main products / services	Nil
6.	Quantity and value of main products /services sold in last financial year	The company was in the business of Transport and Logistics
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at cirp.velex@yahoo.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.velex@yahoo.com
10.	Last date for receipt of expression of interest	02.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	12.10.2026
12.	Last date for submission of objections to provisional list	17.10.2026
13.	Date of issue of final list of prospective resolution applicants	27.10.2026
14.	Date of issue of Information Memorandum, evaluation matrix	On or before 01.11.2026

	and request for resolution plans to prospective resolution applicants	
15.	Last date of submission of resolution plans	Withing 30 days of issuance of RFRP
16.	Process email id to submit Expression of Interest	cirp.velex@yahoo.com
17	Details of the corporate debtor's registration status as MSME.	UDYAM-MH-18-0049728

Note: Interested parties may write to the Resolution Professional at cirp.velex@yahoo.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors

Date: 17.09.2026

Place: Mumbai, Maharashtra

Sd/-

Dipti Narayan Mundra

Resolution Professional of

Velex Logistics Private Limited

IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366

AFA validity up to: 31-12-2026

Reg. Add: DBS House, 31, Floor-G-2,

Plot-31 Marzban Road, Bombay Gymkhana,

Fort, Mumbai City, Maharashtra, 400001

Email Id: ip.dipti@gmail.com | cirp.velex@yahoo.com